

NOTIFICATIONS UNDER EXPENDITURE TAX ACT, CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT

The Minister of Planning (Shri B. E. Bhagat): On behalf of Shri Rameshwar Sahu, I beg to lay on the Table—

- (i) a copy of Notification No. S. O. 1106 dated the 1st April, 1965, under sub-section (3) of section 41 of the Expenditure Tax Act, 1957.

[Placed in Library. See No. LT-4358/65].

- (ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. 503 dated the 3rd April, 1965.

(b) G.S.R. 549 dated the 10th April, 1965.

[Placed in Library. See No. LT-4359/65].

- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) G.S.R. 550 dated the 10th April, 1965.

(b) G.S.R. 551 dated the 10th April, 1965.

(c) G.S.R. 552 dated the 10th April, 1965.

[Placed in Library. See No. LT-4360/65].

12:39 hrs.

ESTIMATES COMMITTEE

MINUTES

Shri C. K. Bhattacharyya (Rai-ganj): I beg to lay on the Table a

copy of the Minutes of Sittings of Estimates Committee relating to the Seventy-fourth Report on the Ministry of Home Affairs—Directorate of Manpower and Institute of Applied Manpower Research, New Delhi.

12:39½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

NINTH AND TENTH REPORTS

Shri P. G. Menon (Mukundapuram): I beg to present the following Reports of the Committee on Public Undertakings:

- (i) Ninth Report on action taken by Government on the recommendations contained in the 157th Report of the Estimates Committee (Second Lok Sabha) on National Newsprint and Paper Mills Limited, Napanagar; and
- (ii) Tenth Report on action taken by Government on the recommendations contained in the 36th Report of the Estimates Committee on the Industrial Financial Corporation of India.

12:40 hrs.

RESOLUTION RE: PROCLAMATION IN RELATION TO KERALA AND KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Mr. Speaker, I beg to move the following Resolution:

“That this House approves the Proclamation issued by the Vice-President of India, discharging the functions of the President, on the 24th March, 1965, under article 356 of the Constitution in relation to the State of Kerala”.